GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO.3598
TO BE ANSWERED ON 08.08.2018

Satellite Driven Surveillance System

3598. KUMARI SUSHMITA DEV:
SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of COAL be pleased to state :

(a) whether a satellite driven surveillance system has been developed to detect the illegal mining at various coalfields across the country;
(b) if so, the details of the surveillance system;
(c) whether illegal coal mining at coalfields across the country has caused losses to the Government/exchequer to the tune of crores of rupees every year; and
(d) if so, the details in this regard and the steps taken by the Government to check pilferage of coal from coalfields across the country?

ANSWER

MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS

(SHRI PIYUSH GOYAL)

(a) & (b) : Coal Mine Surveillance and Management System (CMSMS) and 'Khanan Prahari' App have been launched on 4th July 2018 to monitor unauthorized coal mining activities. The Coal Mine Surveillance & Management System (CMSMS) is a web based application which can be used to detect, monitor and take action on any kind of illegal coal mining activities being carried on within the leasehold boundaries in the coalfield areas.

Salient features of CMSMS: It uses the platform of National Centre of Geo-Informatics (NCoG), which is a Platform of Ministry of Electronics & Information Technology (MeiTY). On this platform, Village level GIS map of India is already available which are being used for e-governance applications of various government departments. Coal mining related information has been provided in the form of layers. Presently the layers available on this system are- Coalfield Boundaries, Boundaries of geological Coal blocks (CIL and SCCL), Leasehold Boundaries and Information/report of land reclamation.

Illegal coal mining activity can be detected in 2 ways:

- Through scanning of satellite data – This will be done at CMPDI wherein satellite data will be scanned to detect any coal mining activity which is extending outside the authorised leasehold area.

- Through report by citizens by 'Khanan Prahari' Mobile application - Any citizen can report any illegal coal mining activity through the mobile app in the form of textual or geo-tagged photographs.

Reports generated through the above sources will be automatically forwarded to Nodal Officers who have been nominated by CIL/SCCL as well as various State Governments. The Nodal Officers will verify the reported activity and take action like filing a police report for taking action as per law or informing the

law enforcing agencies. The action taken will also be fed into the system so that any person can see the status of his complaint though the complaint tracking system in the CMSMS. The identity of the complainant shall not be revealed.

(c)&(d) : Law & Order is a State subject. It is the responsibility of the State / District administration to take necessary deterrent action against the persons involved in such unauthorised and illegal activities. As informed by Coal India Ltd., it is not possible to specify the exact quantum of coal on account unauthorized coal mining activities, however, as per raids conducted by security personnel of CIL as well as joint raids with the law and order authorities of the concerned State Government, the quantity of coal recovered and its approximate value during the last three years are as under:

THEFT/PILFERAGE OF COAL- SUBSIDIARYWISE AND STATE-WISE

Co.	State	2015-16		2016-17		2017-18 (Provisional)	
		Qty. Recovered (te)	Approx. Value (Rs. Lakh)	Qty. Recovered (te)	Approx. Value (Rs. Lakh)	Qty. Recovered (te)	Approx. Value (Rs. Lakh)
ECL	WB	4993.27	249.670	7804.76	390.230	8667.24	433.362
	Jharkhand	2645.78	132.320	3500.66	175.030	2346.53	117.327
		7639.05	381.990	11305.42	565.260	11013.77	550.689
BCCL	Jharkhand	12071.40	529.670	12718.85	549.604	5093.34	199.113
	WB	445.84	20.544	810.44	33.601	537.35	20.198
		12517.24	550.214	13529.29	583.206	5630.69	219.311
CCL	Jharkhand	99.00	1.050	147.00	1.470	539.97	15.791
NCL	MP	0.00	0.000	0.00	0.000	0.00	0.000
	UP	0.00	0.000	3.00	0.042	0.00	0.000
		0.00	0.000	3.00	0.042	0.00	0.000
WCL	Maharashtra	53.00	1.120	225.15	5.420	261.96	7.634
	MP	0.00	0.000	3.00	0.180	0.00	0.000
		53.00	1.120	228.15	5.600	261.96	7.634
SECL	MP	0.00	0.000	3.50	0.140	26.00	0.570
	Chhattisgarh	57.50	2.105	25.00	1.500	38.00	0.770
		57.50	2.105	28.50	1.640	64.00	1.340
MCL	Orissa	63.10	0.631	57.80	0.380	92.53	0.925
NEC	Assam	0.00	0.000	0.00	0.000	0.00	0.000
Coal India		20428.89	937.110	25296.16	1157.556	17602.92	795.690

Following suitable steps are being taken by the coal companies to check such incidents :

i.   Concrete walls have been erected on the mouth of the abandoned mines to prevent access and illegal activities in these areas.
ii.   Surprise raids/checks are being conducted jointly by security personnel and law and order authorities of the concerned State Government.
iii.   Dumping of the overburden is being done on the outcrop zones.
iv.   Collection of intelligence reports about illegal coal depots and illegal movement of coal and informing district authorities of the same for taking preventive action.
v.   Installation of check-posts at vulnerable points.
vi.   Training of existing security/CISF personnel, refresher training and basic training of new recruits in security discipline for strengthening the security setup;
vii.   Maintaining close liaison with the State authorities.
viii.   Committee/task force has been constituted at different level (block level, sub-divisional level, district level, state level) in some subsidiaries of CIL to monitor different aspects of illegal mining.

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